

MINISTRY OF FINANCE
(Department of Revenue and Insurance)

NOTIFICATION

New Delhi, the 26/11/75

No. 1175

S.O. _____ In exercise of the powers conferred by sub-section (2) of section 1 of the Taxation Laws (Amendment) Act, 1975 (41 of 1975) and all other powers enabling it in this behalf, the Central Government hereby makes the following amendments to the notification of the Government of India in the Ministry of Finance (Department of Revenue and Insurance) No.S.O.475(E), dated the 5th September, 1975, namely:-

In the Table below the said notification,

- (a) for the entry under column (2) against "1st January, 1976" in column (1), the following entry shall be substituted, namely:-
- "Section 45, section 47 [except in so far as it relates to clauses (iii) and (v) of Explanation 1 to section 153 of the Income-tax Act, 1961 (43 of 1961)] and section 90 [except in so far as it relates to clause (iii) of Explanation 1 to section 17A of the Wealth-tax Act, 1957 (27 of 1957)]."
- (b) in the entry in column (2) against "1st April, 1976" in column (1), -
- (i) after the figures "46", the following shall be inserted, namely:-
- "47, in so far as it relates to clauses (iii) and (v) of Explanation 1

to section 153 of the Income-tax Act, 1961 (43 of 1961)";

(ii) after the figures "51," the figures "57," shall be inserted;

(iii) after the figures "65," the figures "66," shall be inserted;

(iv) for the figures, words and brackets, "88 and 89, clauses (i) to (iv) of section 91", the following shall be substituted, namely:-

"88, 89, 90 in so far as it relates to clause (iii) of Explanation 1 to section 17A of the Wealth tax Act, 1957 (27 of 1957), section 91";

(v) for the word and figures "sections 95", the word and figures "sections 93, 95" shall be substituted.

[No. 1175 /F.No.2/14/75-16]

(S. R. MEHTA, Addl. Secy.